

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH.

ORIGINAL APPLICATION No.: 625/02, 626/02, 627/02, 628/02, 645/02,  
668/02, 669/02, 690/02, 751/02, 589/02,  
590/02, 509/02, 670/02, 789/02 & 622/02.

Dated this Thursday the 9th day of January, 2003.

Shri H.J. Zalte & others

Applicants.

Shri K.K. Waghmare, Shri S.P. Saxena  
and Shri S.P. Kulkarni.

Advocate  
for applicants.

VERSUS

Union of India & others.

Respondents.

Shri R.R. Shetty

Advocate for  
Respondents.

Coram : Hon'ble Shri Justice D.N. Chowdhury, Vice Chairman.  
Hon'ble Smt. Shanta Shastray, Member (A).

O R D E R (Oral)  
(Per : Hon'ble Shri D.N. Chowdhury, Vice Chairman).

All these OAs taken together since the issue involved in these OAs are same and similar and counsel were also heard together and a common order is passed.

2. The facts in these cases are squarely covered by the judgment rendered in OA No.130, 169 and 207/2002 disposed of on 25th July, 2002 of this Bench and the judgments of other co-ordinate benches. Learned counsel for the respondents who argued in those cases now wanted to reargue the matter and tried to persuade us to take a contrary view. This Bench has already decided the same issue raised in similar cases. We do not find any justification to differ from the decision of this Bench rendered in the aforesaid case. Accordingly, the applications are allowed in terms of the orders referred above and the respondents are directed to extend similar benefits as directed in OA 130, 169 & 207/2002. No costs.